

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Appellate Jurisdiction)

**APPEAL NO. 105 OF 2018 &**  
**IA NO. 32 OF 2018**

**Dated : 22<sup>nd</sup> November, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Smt. L. Nagarathna**

**.... Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission &Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajesh Chhetri  
Ms. Meenakshi

Counsel for the Respondent(s) : Mr. Balaji Srinivasan  
Mr. Siddhant Kohli  
Mr. Mayank Kshirsagar for R-4 & 7

**ORDER**

Learned counsel appearing for the appellant prays for another four weeks' time to comply the order dated 12.10.2018.

Submission made by learned counsel appearing for the Appellant, as stated above, is placed on record.

Another four weeks' time is granted at the request of the learned counsel appearing for the Appellant for compliance of the order dated 12.10.2018 for filing the Rejoinder, as a last chance.

The learned counsel appearing for the Appellant may file his Rejoinder on before 21.12.2018, after duly serving copy on the other side.

List the matter on **11.01.2019**, as agreed by the learned counsel appearing for both the parties.

**(S. D. Dubey)**  
**Technical Member**

*Pr/jjs*

**(Justice N. K. Patil)**  
**Judicial Member**